

**Central Administrative Tribunal
Principal Bench, New Delhi**
This is the 08th day of August, 2018
O.A. No. 2907/2018

Hon'ble Sh. Pradeep Kumar, Member (A)

B S Rawat, Aged 41 years,
Ex-Assistant Registrar (legal), Group "A"
S/o Sh. M.S. Rawat,
R/o Flat No-38, Him Vihar Apartments
I.P. Extension, Delhi-110092

...Applicant

(By advocate: Sh. Amar Nath Gupta)

VS.

1. Govt. of NCTD of Delhi,
Through Director,
Directorate of Training & Technical Education (DTTE)
Muni Maya Ram Jain Marg, Poorvi Pitampura,
Pitampura, Delhi-110088.i

2. Chief Secretary, Govt. of NCT of Delhi ...Respondents

(By advocate: Sh. G.D. Chawla for Ms. Harvinder Oberoi)

Order (oral)

Heard the learned counsel for the applicant. The respondents counsel is also present.

2. The case of the applicant is that he had worked as regular employee of Delhi Technological University (DTU) from August, 2010 to May, 2016 which is more than five years and, thereafter he had resigned from DTU and joined somewhere else. He made a representation to the respondent No.1 vide letter dated 18.06.2018 for payment of gratuity claimed to be permissible as per extant rules. However, this representation has not been replied so far.
3. O.A. is disposed of at this stage with a direction to the respondent no.1 to pass a speaking order within a period of six weeks. No costs.

(Pradeep Kumar)
Member (A)

